

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI
BENCH 'B', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND SH. KULDIP SINGH, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

ITA No.3446/Del/2017
Assessment Year : 2012-13

M/s. DLF Commercial Developers Ltd., 9 th Floor, DLF Centre, Sansad Marg, New Dehi-110001 PAN : AABCD 4619 C (APPELLANT)	Vs.	DCIT Central – 7(1) New Delhi (RESPONDENT)
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Assessee by	Shri Satyajeet Goel, C.A.
Revenue by	Shri Sampooranand Seth, Sr. D.R.

Date of hearing:	23/02/2021
Date of Pronouncement:	23/02/2021

ORDER

PER ANIL CHATURVEDI, AM:

This appeal filed by the assessee is directed against the order dated 13.03.2017 of the Commissioner of Income Tax (Appeals)-3, Delhi relating to Assessment Year 2012-13.

2. Before us, assessee has moved an application dated 22.02.2021 wherein the assessee has stated that it has opted for Vivad Se Vishwas (VSV) 2020 and has filed the declaration (Form-

1) and undertaking (Form-2) Scheme and seeking for withdrawal of appeal to which Learned DR has not objected.

3. After considering the request made by the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. With these directions, **appeal of the assessee is dismissed as withdrawn.**

4. **In the result, appeal of the assessee is dismissed.**

Order pronounced in the open court on 23.02.2021, immediately after conclusion of the hearing of the matter in virtual mode.

Sd/-

**(KULDIP SINGH)
JUDICIAL MEMBER**

Sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Date:- 23.02.2021

Priti Yadav, Sr.PS
Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI